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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

R.A. No. 274 of 1993

in

O.A. No. 379 of 1988.

Date of decision: 3.9.1993.

S.C. Anand

...

Applicant.

Vs.

Union of India & another ...

Respondents.

By circulation:

ORDER

This is a petition dated 27.8.1993 filed by Shri S.C. Anand praying for review of the judgment dated 19.7.1993 passed by this Bench of the Tribunal in O.A. No. 379 of 1988. Under Order 47 Rule 1 C.P.C., a decision/judgment/order can be reviewed only if;

- i) it suffers from an error apparent on the face of the record;
- ii) new material or evidence is discovered which was not within the knowledge of the parties or could not be produced by that party at the time the judgment was made, despite due diligence; or
- iii) for any "sufficient" reason construed to mean "analogous" reason.

2. A perusal of the review petition makes it clear that none of the ingredients, referred to above, have been made out to warrant a review.

3. Under the circumstances, this petition is dismissed.

Adige
(S.R. ADIGE)
MEMBER (A)

Mali Math
(V.S. MALI MATH)
CHAI RMAN